

**GOVERNMENT OF INDIA
HOME AFFAIRS
LOK SABHA**

UNSTARRED QUESTION NO:297

ANSWERED ON:25.11.2014

TERRORIST ACTIVITIES

Ajmal Maulana Badruddin;Kumar Shri Ashwini;Mondal Shri Sunil Kumar;Sawant Shri Arvind Ganpat;Singh Shri Sunil Kumar;Thota Shri Narasimham;Tumane Shri Krupal Balaji

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) the cases of terrorist attacks including bomb blasts reported in the country and the number of security personnel/civilians injured and killed during each of the last three years and the current year, State-wise;
- (b) the status of the investigation in the said cases;
- (c) the amount of compensation paid to those killed or injured in the said incidents;
- (d) the financial assistance provided to the State Governments to fight terrorism during the said period, State-wise; and
- (e) the comprehensive measures taken to check terrorism in the country?

Answer

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI KIREN RIJU)

(a) to (b): The details of persons injured and killed during terrorist attacks including bomb blasts reported in the hinterland of the country during each of the last three years and the current year and the status of the investigation in the said cases is at Annexure-I.

(c): The Central Government is administering a scheme titled "Central Assistance to the civilian victims of terrorist/communal/naxal violence" for the sustenance and maintenance of the affected families. The said scheme is effective from 1st April, 2008 and from 22.6.2009 in respect of the cases of naxal violence also. Under the scheme, an amount of Rs. 3 lakhs is given to the civilian victims/Next of Kin (NOK) of the victim in the case of death or in incapacitation/disability with 50% or more. In addition, the State Governments concerned also announce compensation to the victims of the terror attacks.

(d): The Central Government is assisting the States to improve the internal security through schemes like Modernization of State Police Forces Scheme and Security Related Expenditure Scheme (SRE).

(e): Public Order and Police are State subjects. The primary responsibility to address these issues remain with the State Governments. However, it is the belief of the Central Government that combating terrorism is a shared responsibility, considering its implication on internal security.

In order to deal with the menace of extremism and terrorism the Government of India have taken various measures which, inter-alia, include augmenting the strength of Central Armed Police Forces; establishment of NSG hubs at Chennai, Kolkata, Hyderabad and Mumbai; empowerment of DG, NSG to requisition aircraft for movement of NSG personnel in the event of any emergency; tighter immigration control; effective border management through round the clock surveillance & patrolling on the borders; establishment of observation posts, border fencing, flood lighting, deployment of modern and hi- tech surveillance equipment; upgradation of Intelligence setup; and coastal security. The Unlawful Activities (Prevention) Act, 1967 has been amended in 2008 and 2012 to strengthen the punitive measures to combat terrorism. The National Investigation Agency has been constituted under the National Investigation Agency Act, 2008 to investigate and prosecute offences under the Acts specified in the Schedule. As a part of the steps to counter terrorist threats, the National Intelligence Grid (NATGRID) has been created. The Prevention of Money Laundering Act has been amended in 2009 to inter alia, include certain offences under the Unlawful Activities (Prevention) Act, as predicate offence. Further, the Government continues to raise the issues of Cross- Border Terrorism in all its aspects including its financing on various multi-lateral and bilateral fora.

Apart from the above, there is a very close and effective coordination amongst intelligence agencies at the Centre and the State levels. The Intelligence inputs about possible designs and threats are shared with the State Governments concerned on a regular basis. The Multi Agency Centre (MAC) has been strengthened and re-organized to enable it to function on 24x7 basis for real time collation and sharing of intelligence with other intelligence agencies and States, which ensures seamless flow of information between the State and the Central agencies. This has resulted in busting of many terror modules, thus neutralizing major terror attack plans.